

(b) if so, the main recommendations of the Committee ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) (DR. KARAN SINGH) : (a) and (b). Indian Airlines has appointed a small committee consisting of some of its own officers to assess its future aircraft requirements over the next 10 years. The committee is expected to submit its recommendations to the Management by the end of the year. The Management will then examine the matter and submit its own proposals to Government.

Decision taken to ratify 1963 Tokyo Convention to prevent Hijacking

752. SHRI M. M. JOSEPH : Will the Minister of TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) be pleased to state :

(a) whether Government have decided to ratify the 1963 Tokyo convention for evolving international measures to prevent hijacking and alleviate its consequences ; and

(b) if so, the further steps taken by Government in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (PARYAATAN AUR NAGAR VIMANAN MANTRI) (DR. KARAN SINGH) : (a) Yes, Sir.

(b) In order to give effect to the provisions of the Tokyo Convention, it is necessary to enact appropriate legislation. A bill will in due course be introduced in Parliament for this purpose.

Prohibition Programme in India

753. SHRI BALATHANDAYUTHAM:

SHRI VENKATASUBBAIAH:

SHRI S. RADHAKRISHNAN:

Will the Minister of EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state :

(a) whether the Tamilnadu Government have asked the Centre either to provide special assistance to the state to offset the losses resulting from enforcement of prohibition or to take upon itself the responsibility of enforcing prohibition or to take upon itself the responsibility of enforcing prohibition all over the country; and

(b) if so, the Central Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRALAYA MEN UP-MANTRI) (SHRI K. S. RAMASWAMY) : (a) Yes, Sir.

(b) It is not possible to consider the question of transferring the subject of prohibition from the State List to be Concurrent List of the Constitution as all State Governments except Tamilnadu have opposed such a step. As regards the position of a special assistance to Tamilnadu, successive Finance Commissions have taken into account the loss of revenue from Prohibition incurred by that Government while framing their schemes of devolution of resources.

Income Tax Rebates

754. SHRI SAT PAL KAPUR : Will the Minister of FINANCE (VITTA MANTRI) be pleased to state :